## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-174/ND/2017

In the matter of

Mr. Jagmohan Bajaj

....PETITIONER

Vs.

Shivam Fragrances (P) Ltd

.. RESPONDENT

SECTION:

Under Section 241 /242

Order delivered on 17.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

VILLED TO SECURE OF

For the Respondent/Corporate Debtor:

## ORDER

Due to paucity of time arising out of sitting in the Double Bench, the matter was not able to be taken up. Hence, the same is adjourned to 07.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 17.1.2018